

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 194 OF 2017 &  
IA NOS. 1503 & 1502 OF 2018**

**Dated: 22<sup>nd</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Sai Service Pvt. Ltd.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Suruchi Thapar  
Mr. Ajay Kumar

Counsel for the Respondent(s) : Ms. Shruti Awasthi  
Ms. Saumya Sharma for R-2

**ORDER**

**IA NO. 1502 OF 2018**

*(Appln. for condonation of delay in filing rejoinder)*

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**IA NO. 1503 OF 2018**

*(Appln. for inspection of records)*

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed. Learned counsel for the appellant may inspect the required records in the presence of Registrar or any other officer deputed by her. The Application is allowed.

**APPEAL NO. 194 OF 2018**

List the matter on **20.11.2018.**

**(S. D. Dubey)**  
**Technical Member**  
*ts/mk*

**(Justice Manjula Chellur)**  
**Chairperson**